

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No. 248/2009

Coram : Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member

Date of Hearing : 3.12.2009

Subject : Petition under Rule 3(3) of the Works of Licensee Rules, 2006.

Petitioners : M/s Adani Power Limited, Ahmedabad

Respondents : 1. Patel Parsottambhai Laljibhai, Residing at K-34,
Jalaramnagar Society, Mehsana
2. Patel Laljibhai Hirabhai, Residing at K.-34
Jalaramnagar Society, Mehsana
3. Collector, Mehsana

Parties present : Shri Neil Hilderth, Advocate for the petitioner

Through this petition, the petitioner, Adani Power Limited prayed to set aside the order dated 8.7.2009 passed by the District Magistrate, Mehsana, Gujarat, on an application made by the owners of the land over which the petitioner has taken electric lines for its dedicated transmission system. By order dated 25.11.2009, the Commission directed the petitioner to serve copy of the petition on the respondent and listed the matter for hearing on 3.12.2009.

2. None appeared on behalf of the respondents. Learned counsel for the petitioner submitted that the due to shortage of time he could not serve dasti notice and accordingly requested for a short adjournment. The request was granted.

3. The petition shall be re-notified for hearing on 17.12.2009 at 11.30 A.M.

sd/-
(T.ROUT)
Joint Chief (Legal)